

ITEM NO.1501

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1475/2017

GUMAN SINGH

Appellant(s)

VERSUS

THE STATE OF RAJASTHAN

Respondent(s)

([HEARD BY : HON. INDIRA BANERJEE AND HON. SANJIV KHANNA, JJ.])

Date : 24-05-2019 This appeal was called on for pronouncement of judgment today.

For Appellant(s)

Mr. Puneet Jain, Adv.
Mr. Abhinav Gupta, Adv.
Mr. Harsh Jain, Adv.
Ms. Pratibha Jain, AOR

For Respondent(s)

Mr. Milind Kumar, AOR

Hon'ble Ms. Justice Indira Banerjee pronounced the judgment, on behalf of Hon'ble Mr. Justice Sanjiv Khanna, of the Bench comprising Hon'ble Ms. Justice Indira Banerjee and Hon'ble Mr. Justice Sanjiv Khanna.

In view of the discussion, we would accept the present appeal and set aside the conviction of Guman Singh, who should be set free forthwith unless he is required to be detained in any other case in accordance with law.

(SUKHBIR PAUL KAUR)
AR CUM PS

(RAJ RANI NEGI)
ASSISTANT REGISTRAR

(Signed non-reportable judgment is placed on the file)